

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.

No.HHCVIG/Misc. Instructions/93-IV- 8027-  
Dated Shimla, the 22<sup>nd</sup> March, 2013.

25

From

The Registrar (Vigilance),  
High Court of Himachal Pradesh,  
Shimla.

To

All the Judicial Officers,  
In Himachal Pradesh (by name).

Sub:- Instructions qua the disposal of cases pertaining to  
Differently-abled persons – Compliance thereof.

Sir,

As you are aware that the Parliament has passed the Act,

with respect to "The Persons with Disabilities (Equal Opportunities,  
Protection of Rights and Full Participation) Act, 1995, to protect the

Rights of the Differently-abled persons.

2. It has come to the notice of the Hon'ble High Court of  
Himachal Pradesh, that large number of cases involving such Differently-  
abled persons are pending in Courts at various levels in Himachal  
Pradesh also. In order to protect the Rights of such persons, the Courts  
are required to take a humanitarian approach for the early disposal of their  
cases and whenever a Differently-abled person appears as a witness in  
any case, he should not be allowed to sit for a long time in the Court to  
add more miseries to him.

3. Therefore, against the aforesaid background, I have been  
directed to impress upon you to accord priority in hearing and disposal of  
such cases at the earliest and also to record the statement of any such  
person(s) suffering from disability under the Act in any case on the same  
day without any delay.

4. I have further been directed to impress upon you to take up  
the matter with PWD authorities for providing ramps in the public

Contd....2/-

